

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, AT PUNE

ORIGINAL APPLICATION NO. 128 of 2025

Aditya Singh Chauhan.

... Petitioner

Versus

Gujarat Pollution Control Board and Others.

... Respondents

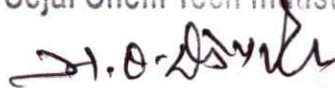
NOTARY

Affidavit in Reply of Respondent No. 6

I, Hiteshbhai Odhavjibhai Diyora, Partner of M/s Sejal Chem Tech Industries, Age: 54 years, Gender: Male, Residing At: 11, Sargam Society Behind Anath Ashram, Katargam, Surat City, Surat, the Respondent No. 6 herein, do hereby solemnly affirm and state that:

1. The deponent has been served with the copy of the Captioned Memo of Original Application

For Sejal Chem Tech Industries



Partner



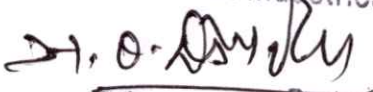
06 APR 2026
1196/26

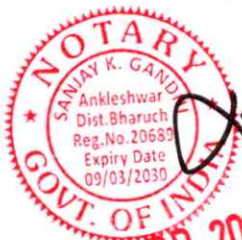
No. 128 of 2025. I have read the documents annexed with the said Application. Being conversant with the facts of the present case, I am entitled and authorized to file the reply.

2. The deponent file this reply for the purpose of bringing material facts of the case to the knowledge of Hon'ble Court and I reserve my right to file additional and further reply in case of necessity so arises.


3. The answering deponent respectfully states at the outset, by way of aforesaid application the applicant inter-alia prays for awarding damages cause by the deponent and others to the environment, biodiversity, public health and animal health and for costs towards restoration and restitution of the environment, biodiversity, public health and

For Sejal Chem Tech Industries


Partner



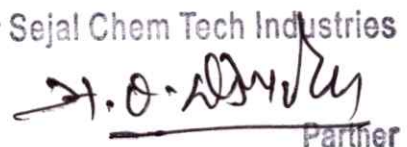
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animal health to its pristine state. In the aforesaid application it is alleged that the present deponent along with other industrial units situated in Saykha Industrial Estate, Ta: Vagra Dist: Bharuch are discharging their untreated effluent on open land and violating Provisions of the Air and Water (Prevision and control of pollution) Act.

4. The answering deponent respectfully states that the allegation made against the present deponent in paragraph No.4.B that he is seepage waste liquid from boundary wall of the unit to open Kacha Land and ponding behind their boundary wall. It is also alleged that the present deponent is served with notice under 33-A of the Water Act wherein it was also pointed out that unit had openly stored hazardous waste on the terrace of the bromine recovery plant. The applicant has also

For Sejal Chem Tech Industries


Partner

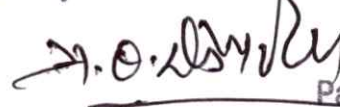


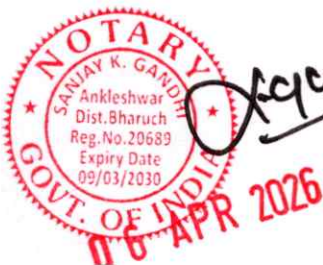

1196/28

produced Photographs of the adjacent area of the present deponent unit which establishes that deponent's industry discharges hazardous liquid waste in open Kacha land.

5. The answering deponent respectfully states that by way of producing photographs at Annexure A-3 at Page No.35 the applicant is trying to show incorrect fact that the land where untreated influent is found is Plot No. C/136 adjacent land to the deponent's unit, but fact of the case is that the aforesaid land (Plot No. C/136) is situated at opposite side of the deponent's plot in between there is GIDC main road and therefore it is not possible nor believable to discharge untreated effluent on the said plot, it is also required to be considered that my ETP (effluent treatment plant) is located back

For Sejal Chem Tech Industries

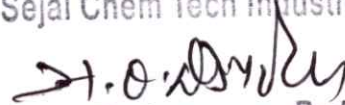

Partner

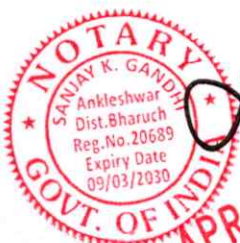


side of my plot i.e. C-154. Herein annexed and marked as **Annexure-R1** is Copy of the satellite Photographs showing exact location of the deponent's unit and Plot No. C/136 alleged place where the untreated effluent is found.

6. The answering deponent respectfully states that it is true that the deponent has served with Notice of Direction Dated 18/03/2025 issued by respondent No.1 GPCB under Section 33-A of the Water (Prevision and control of pollution) Act, the present deponent has filed his detail reply and by reply Dated 21/03/2025 the answering deponents satisfied the respondent authority that he has removed small bathing and washing facility extended for contract workers to clean chemicals from cloths and other parts, boundary wall of the said facility was cracked and water is

For Sejal Chem Tech Industries


Partner



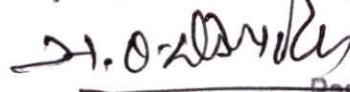
06 APR 2026

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accumulated, the deponents has removed facility, sealed boundary wall cracks with cement, collected all wastewater from backside and sent to ETP and for final disposal sent to CETP, deponent has also removed contaminated layer of soil @5 MT and stored at Solid/hazardous waste storage area for final disposal.in connection with the notice of direction Dated 18/03/2025, Herein annexed and marked as **Annexure-R2** is Copy of the reply Dated 21/03/2025 filed by the present deponent.

7.The answering deponent respectfully states that in connection with the order passed by this Hon'ble Court dated 11/11/2025 inspection was carried out on 18/12/2025 and after the said inspection a show-cause-notice dated 03/01/2026 is issued against the answering deponent, produced by the

For Sejal Chem Tech Industries


Partner



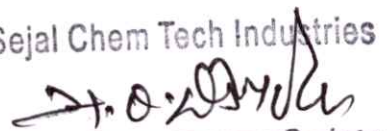
06 APR 2026

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respondent No.2 in its action taken report at page No.109, the answering deponent has filed his reply in connection with the aforesaid notice and has also complied with the direction given by respondent No,.1 during visit. Herein annexed and marked as **Annexure-R3** is copy of the reply dated 15/01/2026 filed by the present deponent providing compliance of the direction to install flowmeter on inlet of ETP, MEE feed, MEE condensate, RO permeate and also produced last three months west generation and disposal stock.

8.The answering deponent respectfully states that the deponent's unit has been inspected on 18/12/2025 in connection with the order Dated 11/11/2025 in aforementioned O.A 128 of 2025 wherein this Hon'ble Court is called for action taken report of the industries impleaded as party, during the course of

For Sejal Chem Tech Industries


Partner



D. G. G. G.
11/96/28

aforesaid inspection nothing is found which suggest/establishes that present deponent in any manner whatsoever violating Water (Prevision and control of pollution) Act. the inspection report of the deponent's unit is start from Page No. 79.

9. The answering deponent respectfully states that he is having small-scale unit, engaging with the work of recovery of Bromine which is consider to be inorganic product, it is further respectfully submits that deponents has limited production due to its scale, the deponent further submits that in connection with the existing waste generation, the deponent's unit has consented/authorised to discharge 1560 KL of effluent in a month to CETP (Common effluent treatment Plant), while looking to the records, the deponent's unit always discharged less than consented/

For Sejal Chem Tech Industries
[Signature]
Partner



[Signature]
1196/20
06 APR 2026

authorised quantity in a month, in the aforesaid premises when deponents having consent/authorisation to discharge more effluent in CETP there is no room to believe that he has discharged effluent in open plot.

10. The answering deponent respectfully states that the infrastructure ought to have provided by the state government is deficient in the aforesaid industrial estate, the pipelines of common effluent treatment plants are leaking, sometimes inspection chambers are overflowed, it is further submits that so many plots are open and vacate in the Saykha estate, it is also required to be considered that the level of the said open and vacate plots are below the level of road and therefore, rain water is accumulated and mixed with the other material. There are occasions where deponent seek assistant from respondent

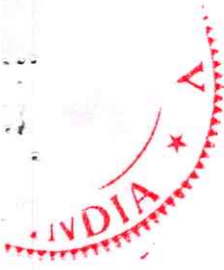


06 APR 2026

D. Gulati
11/96/28

For Sejal Chem Tech Industries

[Signature]
Partner



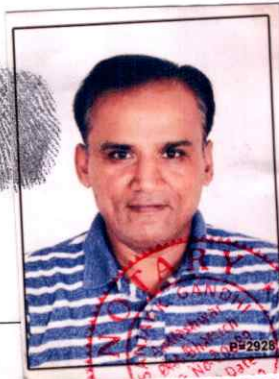
No.3. Herein annexed and marked as **Annexure- R4** is copy of the written application dated 17/06/2025 seeking urgent intervention to do the needful on subject matter of overflowing CETP inspection chambers.

11. The answering deponent respectfully states that in the facts and evidences of the present case, the present application is required to be dismissed with cost qua present deponent.

Solemnly affirmed at Ankleshwar on 6th day of April, 2026

B.P. Patel
(1990/2013)
Identified by me

For Sejal Chem Tech Industries
[Signature]
Partner
Deponent



Red rectangular stamp:
Regi. Sr. No.: 1196/2026
Date: 06 APR 2026
MY COMMISSION
EXPIRED ON 9th MAR - 2030

[Signature]
SOLEMNLY AFFIRMED
BEFORE ME
SANJAY K. GANDHI
ADVOCATE & NOTARY
REG. NO. 20689/2020
GOVT. OF INDIA.
Ankleshwar Dist. Bharuch. (Guj.)



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Annexure - R2

Sejal Chem Tech Industries

PLOT NO. C-154, G.I.D.C. INDUSTRIAL ESTATE, SAYKHA-392140, TA-VAGRA, DIST-BHARUCH (GUJ.)
E : sejalchemtech154@yahoo.com | MO: 98251 13329

Ref : SCTI/GPCB/2024-25

Date : 21/03/2025

PCB ID : 75544

To,
Shri M. R. Macwana (Unit Head – Bharuch),
Gujarat Pollution Control Board,
Sector-10A, Paryavaran Bhavan,
Gandhinagar.

Blewis 24/3/25
Post Received
Gujarat Pollution Control Board
BHARUCH

Sub : Reply of Notice of Direction Under Section 33-A of Water (Prevention & Control of Pollution) Act, 1974.

Ref. : Your Office Notice vide ref. No. GPCB/BRCH-CTE-622(2)/ID-75544/856586 Dt. 18/03/2025

Respected Sir,

With reference to the above subject and your office Notice under reference, our detailed reply is as under :

1) Reason :	Back side of the boundary wall near ETP area, wastewater ponding (Length @ 25 feet x Width @ 15 feet x Depth @ 1.5 feet) behind boundary wall is observed. Analysis Report of sample collected from accumulated ponding waste water near boundary wall of the unit shows : pH : 2.81, COD : 968 mg/l, BOD : 157 mg/l, NH3-N : 171.4 mg/l, Phenolic Compound : 8.77 mg/l which is higher than discharge standards.
2) Reason :	It is also observed that seepages of wastewater from boundary wall of unit and wastewater is leading to open kachha land.
Reply of 1 & 2 :	<p>Wastewater ponding behind boundary wall was observed because we had made small bathing & washing facility in back yard for contract workers and that washing facility's boundary wall was cracked in some places and from that crack, the domestic wastewater seepage leading to open kachha land.</p> <p>However, we have immediately taken following steps to prevent it further in future :</p> <ol style="list-style-type: none">1) Removed bathing & washing facility provided from contract workers in back yard.2) Sealed the boundary wall cracks with cement on permanent basis.3) Collected all wastewater from backside wastewater ponding in ETP for further treatment and final disposal to CETP of Saykha.4) Removed contaminated layer of soil (mitti) @ 5 MT from back side of the boundary wall where wastewater ponding observed during visit and stored at Solid/Hazardous Waste storage area for final disposal at common TSDF of BEIL with ETP sludge. <p>Copies of photographs are attached herewith as Annexure-1.</p>



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Sejal Chem Tech Industries

PLOT NO. C-154, G.I.D.C. INDUSTRIAL ESTATE, SAYKHA-392140, TA-VAGRA, DIST-BHARUCH (GUJ.)
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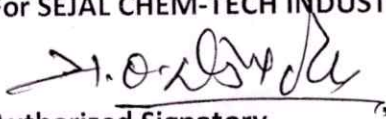
3) Reason :	Unit has openly stored hazardous waste on the terrace of bromine recovery plant.
Reply :	Actually, we are cleaning our Bromide overhead feeding tank of Bromine Recovery Plant at every month to remove bottom sedimentation. We had cleaned that tank just a day before of GPCB Official's visit and collected waste was temporarily kept on the terrace as it is nearest place to keep it during cleaning activity. However, we have immediately shifted it into dedicated Hazardous Waste storage area as per instruction of the Officials of the Board for final disposal at CHWIF. Copies of photographs are attached herewith as Annexure-2 for your ready reference.

Further, we are submitting herewith an undertaking duly notarized with Rs. 300/- Stamp Paper for the same.

So you are kindly requested to consider our above clarification in sympathetic way and not to take any further legal action against us and oblige.

Thanking you,

Yours Faithfully,
For SEJAL CHEM-TECH INDUSTRIES.


Authorized Signatory.

Encl.: As above.

C. C. to : The Regional Officer,
Regional Office,
GPCB, Bharuch.....for information & record please.



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Sejal Chem Tech Industries

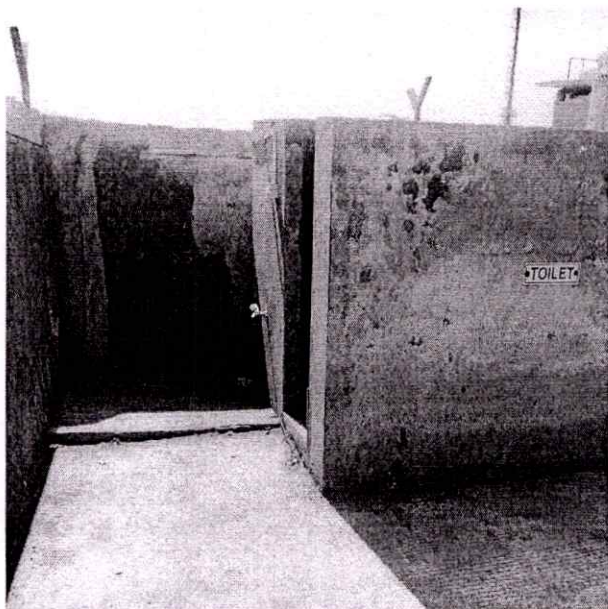
PLOT NO. C-154, G.I.D.C. INDUSTRIAL ESTATE, SAYKHA-392140, TA-VAGRA, DIST-BHARUCH (GUJ.)

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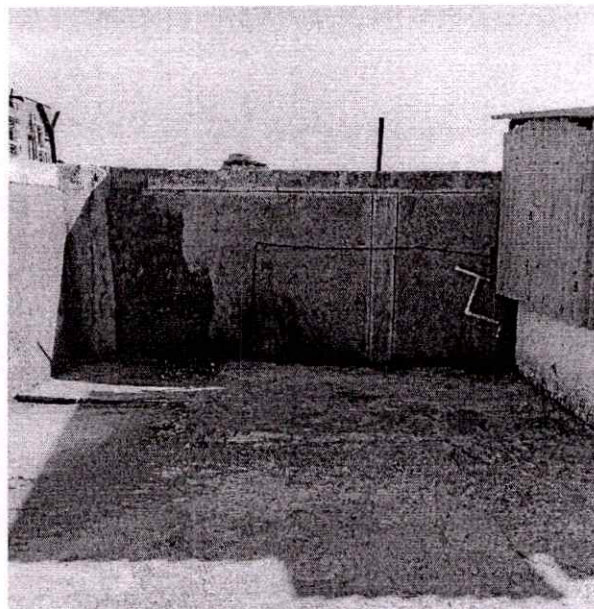
Annexure-1

Photographs : Removing Bathing & Washing facility provide for workers

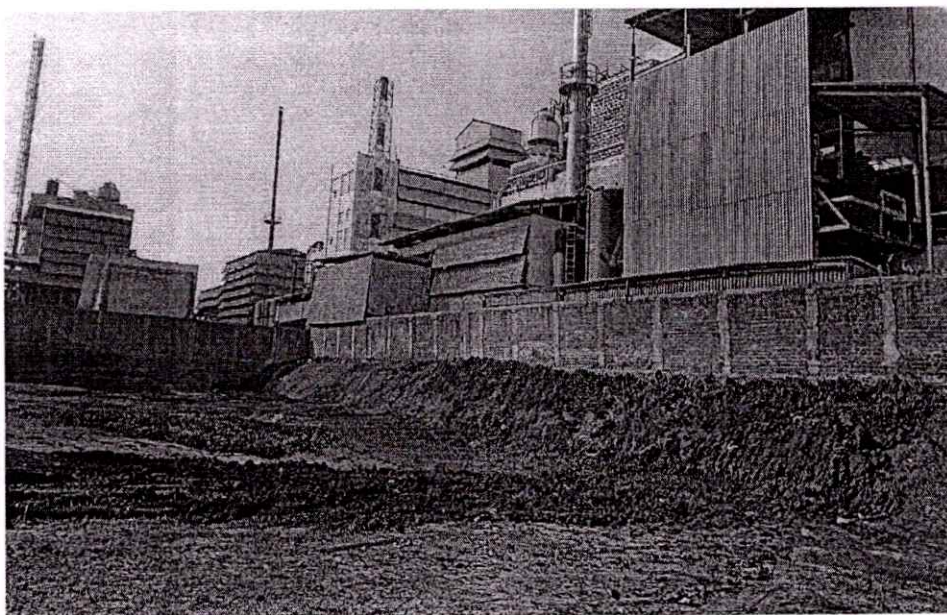
Before Visit



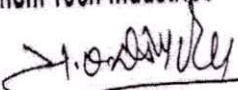
After Visit



After collecting wastewater from backyard and removing contaminated soil (mitti)



For Sejal Chem Tech Industries


Partner



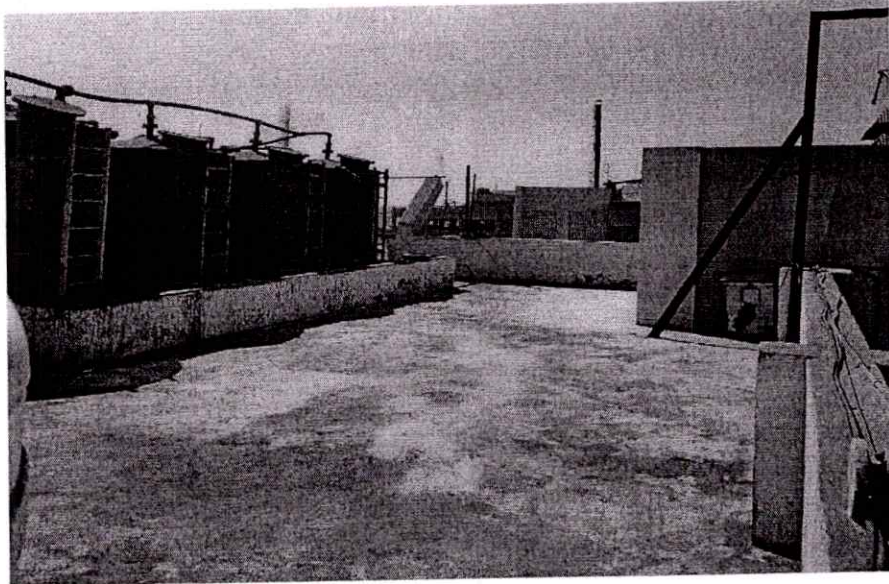
167 Sejal Chem Tech Industries

PLOT NO. C-154, G.I.D.C. INDUSTRIAL ESTATE, SAYKHA-392140, TA-VAGRA, DIST-BHARUCH (GUJ.)
E : sejalchemtech154@yahoo.com | MO: 98251 13329

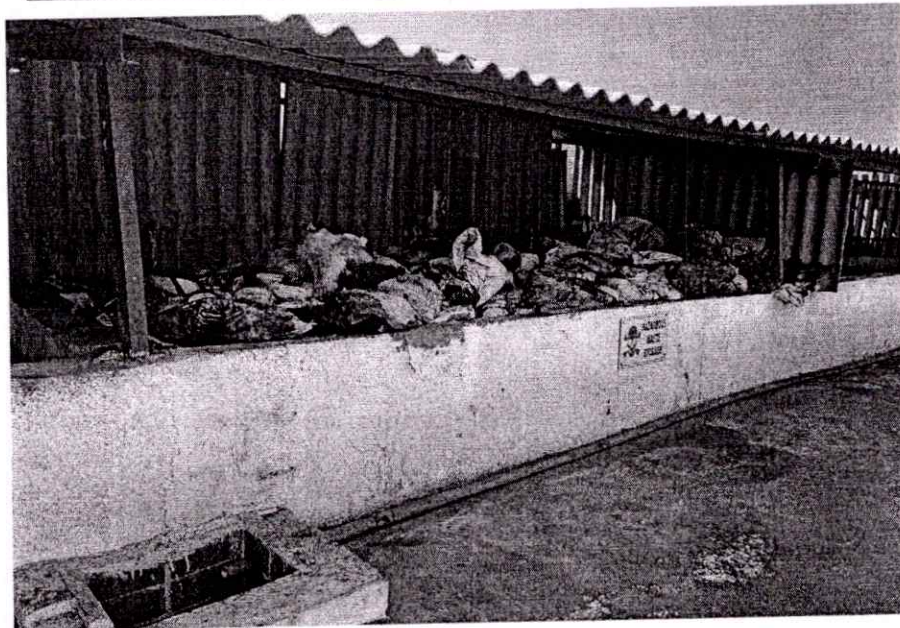
Annexure-2

Photographs :

Shifted Incinerable waste from Terrace of the Bromine Recovery Plant



Shifted Incinerable waste in Dedicated Haz. Waste Storage Area



For Sejal Chem Tech Industries

[Handwritten Signature]
Partner

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NOTARY



IN-GJ78992584237221X

INDIA NON JUDICIAL

Government of Gujarat

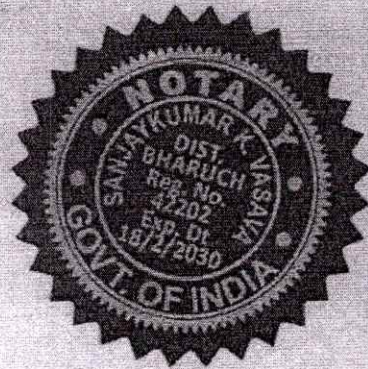
Certificate of Stamp Duty



सत्यमेव जयते

Reg. Sr. No. 199/2025
 Date: 21 MAR 2025
 My Commission Valid Up To
 on 18th February 2030

Certificate No. : IN-GJ78992584237221X
 Certificate Issued Date : 21-Mar-2025 11:07 AM
 Account Reference : IMPACC (SV)/ gj13043604/ ANKLESHWAR1/ GJ-BH
 Unique Doc. Reference : SUBIN-GJGJ1304360468450269696547X
 Purchased by : HITESH O DIYORA
 Description of Document : Article 5(h) Agreement (not otherwise provided for)
 Description : UNDERTAKING
 Consideration Price (Rs.) : 0
 (Zero)
 First Party : SEJAL CHEM TECH INDUSTRIES
 Second Party : GUJARAT POLLUTION CONTROL BOARD
 Stamp Duty Paid By : SEJAL CHEM TECH INDUSTRIES
 Stamp Duty Amount(Rs.) : 300
 (Three Hundred only)



IN-GJ78992584237221X

0028201555

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.



NOTARY

UNDERTAKING

I, the undersigned **Hitesh O. Diyora**, aged adult, working as Partner in **M/s. Sejal Chem-Tech Industries** located at Plot No. C-154, Saykha Industrial Estate, Tal. Vagra, Dist. Bharuch solemnly undertake as under.

- 1) We will not discharge any wastewater illegally outside of the unit premises.
- 2) We will dispose Domestic wastewater (sewage) through Septic tank / Soak pit system as per CC&A granted by the Board.
- 3) We will store Solid/Hazardous Waste in dedicated Solid/Hazardous Waste storage area.
- 4) We assure that compliance will be carried out under Water Act, Air Act and Environment Protection Act.
- 5) We shall always abide with the rules and directives issued by the Gujarat Pollution Control Board from time to time.

What is stated herein above is true to the best of my knowledge and the same I believe to be true.

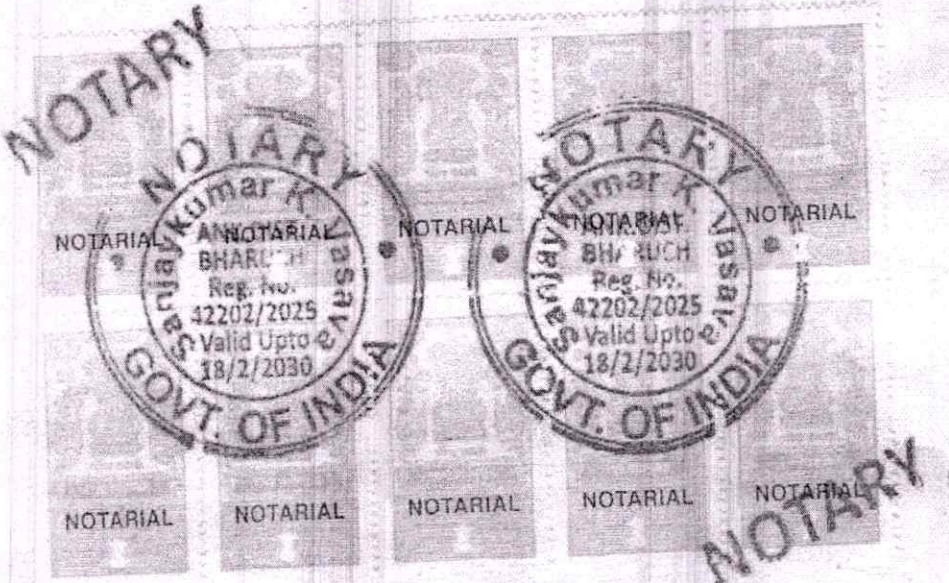
For, Sejal Chem Tech Industries
H. O. Diyora
Partner

Place : Saykha

Date : 21/03/2025

(Hitesh O. Diyora - Partner)

Reg. Sr. No. 149/2025
Date:- 21 MAR 2025
My Commission Valid Up To on 18th February 2030



BEFORE ME
Sanjay Kumar K. Vasava
NOTARY
GOVT. OF INDIA
Ank., Dist. Bharuch, Guj.
Reg. No. 42202/2025



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

R.P.A.D.

NOTICE OF DIRECTION UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 (HEREINAFTER REFERRED TO AS THE "WATER ACT") AS AMENDED FROM TIME TO TIME.

WHEREAS you **M/s. Sejal Chem Tech Industries** are having an industrial plant at Plot No. C-154, GIDC Estate Saykha, Ta.: Vagra, Dist.: Bharuch.

AND WHEREAS Gujarat Pollution Control Board had granted CCA (AWH-137966) valid up to 17/10/2026 for manufacturing activity subject to compliance of conditions mentioned therein.

AND WHEREAS during the inspection of your industrial plant on 07/02/2025 under Section - 23 of the Water Act by the authorized officers of the Board it has been observed that:

- (1) Back side of the boundary wall near ETP area, wastewater ponding (Length @ 25 feet x Width @ 15 feet x Depth @ 1.5 feet) behind boundary wall is observed. Analysis report of sample collected from accumulated ponding waste water near boundary wall of the unit shows: pH: 2.81, COD: 968 mg/l, BOD: 157 mg/l, NH₃-N: 171.4 mg/l, Phenolic Compound: 8.77 mg/l which is higher than discharge standards.
- (2) It is also observed that seepages of wastewater from boundary wall of unit and wastewater is leading to open kachha land.
- (3) Unit has openly stored hazardous waste on the terrace of the bromine recovery plant.

Now, therefore I M.R. Macwana, Unit Head - Bharuch proposes to issue Notice under Section (23) (A) of the Water (Prevention and Control of Pollution) Act-1974 as under:

1. Why not to issue direction under section 33-A of the Water (Prevention and control of pollution) Act - 1974 to prohibit you from manufacturing activity?
2. Why not to direct to concern authority for disconnection of Power Supply & Water Supply of your industrial plant?

You are hereby directed to reply & submit compliance of above points (including **remove all contamination from above identified area**) within 15 days from the date of serving of this notice failing which, it shall be presumed that you have nothing to say in this matter and appropriate action will be initiated against you for the conduct of the business of your industry, under the Water Act-1974 for above non-compliance.

FOR AND ON BEHALF OF
GUJARAT POLLUTION CONTROL BOARD

(M.R. MACWANA)
UNIT HEAD-BHARUCH

NO: GPCB/BRCH-CTE-622(2)/ID:75544/856586

Date: 18/03/2025

Issue to:
M/s. Sejal Chem Tech Industries
Plot No: C-154, GIDC Estate Saykha,
Ta.: Vagra, Dist : Bharuch.

Page 1 of 2

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>



Annexure-130/C

Sejal Chem¹⁷¹ Tech Industries

PLOT NO. C-154, G.I.D.C. INDUSTRIAL ESTATE, SAYKHA-392140, TA-VAGRA, DIST-BHARUCH (GUJ.)
E : sejalchemtech154@yahoo.com | MO: 98251 13329

Ref : SCTI/GPCB/2025-26

PCB ID: 75544

Date : 15/01/2026

To,
Shri K. N. Vaghamshi (Regional Officer),
Regional Office,
Gujarat Pollution Control Board,
C-1/1/119/3, GIDC, Narmadanagar,
Bharuch-392015

Sub : Reply of Show Cause Notice.

Ref. : Your Office Notice vide Ref. No. GPCB/RO-BRCH/ID-75544/8239 Dt. 03/01/2026

Respected Sir,

With reference to the above subject and your Office Show Cause Notice under reference, our detailed reply is as under :

1.	Reason	: Unit has not provided flow meter on inlet of ETP, MEE feed, MEE condensate, RO Permeate.
	Reply / Justification	: We have provided flow meters at inlet of ETP, MEE feed, MEE condensate and RO Permeate. Copies of photographs are attached herewith as Annexure-1 for your ready reference.
2.	Reason	: At the time of the inspection hazardous waste storage area was found to be almost full.
	Reply / Justification	: We have disposed of ETP Sludge & MEE Salt (Catg. No. 35.3) @ 114.728 MT to common TSDF of BEIL and Distillation Residue (Catg. No. 20.3) @ 8.040 MT to Pre-processing site of M/s. Geo Cleaner LLP during the month of Dec'2025. Statement of Solid/Haz. Waste generation-disposal-stock of last three months is attached herewith as Annexure-2 for your ready reference.

You are kindly requested that not to take further any legal action against us and oblige.

Thanking you,

Yours Faithfully,

For SEJAL CHEM-TECH INDUSTRIES

For Sejal Chem Tech Industries

Authorized Signatory.


Partner

Encl. : As above.

Sejal
16/1/26
Post Received
Gujarat Pollution Control Board
BHARUCH

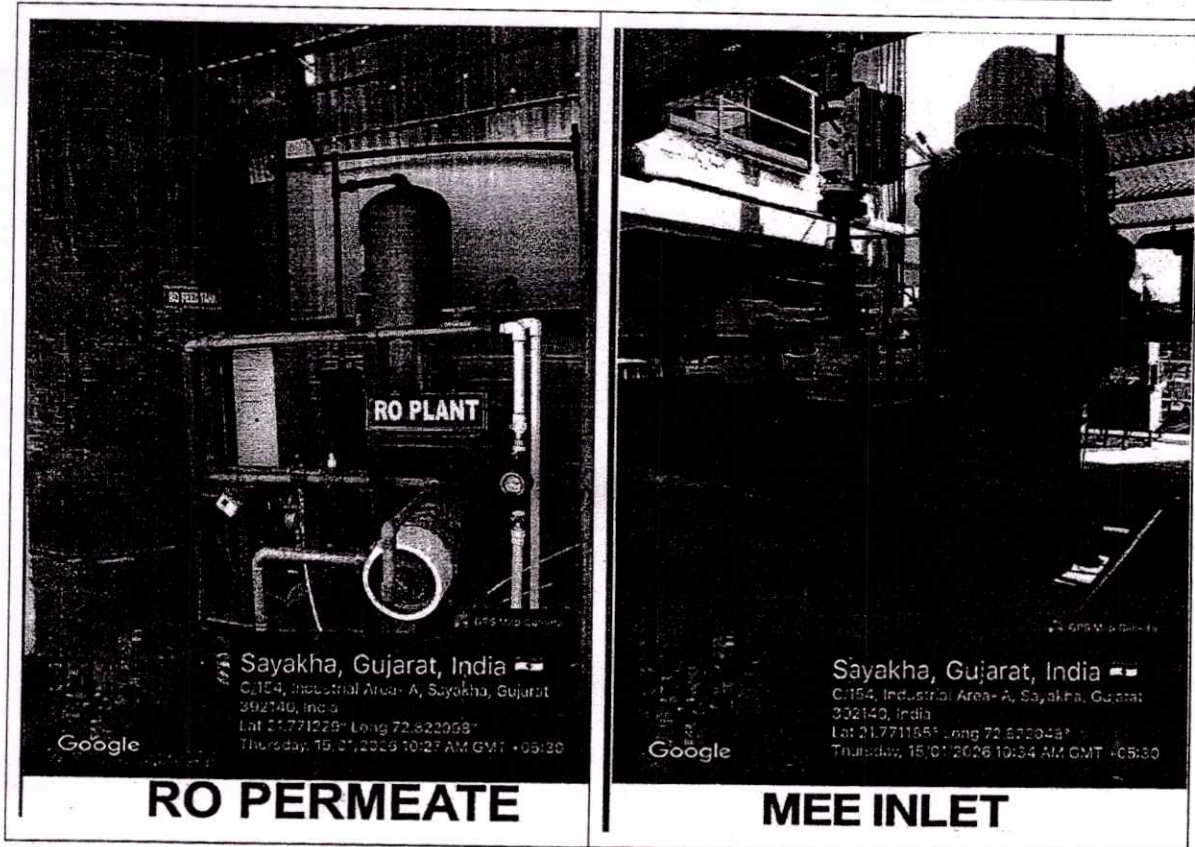


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PLOT NO. C-154, G.I.D.C. INDUSTRIAL ESTATE, SAYKHA-392140, TA-VAGRA, DIST-BHARUCH (GUJ.)
E : sejalchemtech154@yahoo.com | MO: 98251 13329

Annexure-1

Photographs : Flow meters at inlet of ETP, MEE feed, MEE condensate and RO Permeate



For Sejal Chem Tech Industries

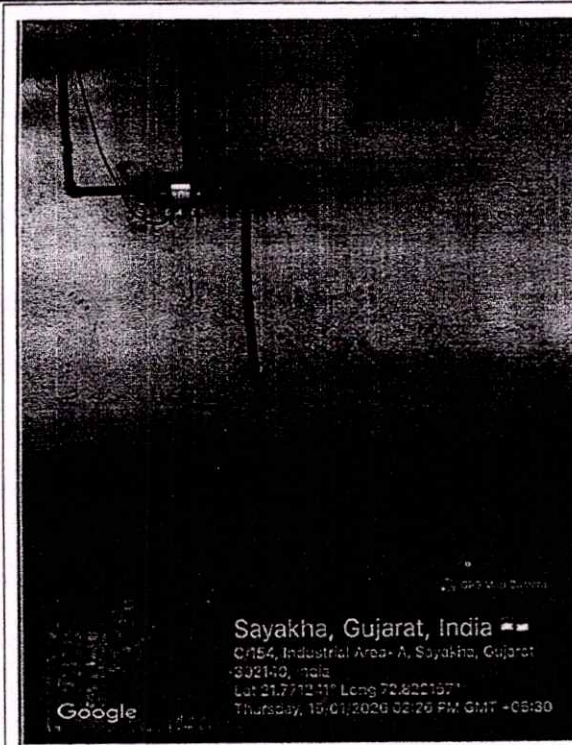
[Signature]
Partner



173 Sejal Chem Tech Industries

PLOT NO. C-154, G.I.D.C. INDUSTRIAL ESTATE, SAYKHA-392140, TA-VAGRA, DIST-BHARUCH (GUJ.)

E : sejalchemtech154@yahoo.com | MO: 98251 13329



Sayakha, Gujarat, India --
C154, Industrial Area- A, Sayakha, Gujarat
392140, India
Lat 21.771241° Long 72.822137°
Thursday, 19-01-2020 02:26 PM GMT +05:30

Google

MEE CONDENSATE



Sayakha, Gujarat, India --
C154, Industrial Area- A, Sayakha, Gujarat
392140, India
Lat 21.771241° Long 72.822137°
Thursday, 19-01-2020 02:51 PM GMT +05:30

Google

ETP INLET

For Sejal Chem Tech Industries

H. O. Dave
Partner



174 Sejal Chem Tech Industries

PLOT NO. C-154, G.I.D.C. INDUSTRIAL ESTATE, SAYKHA-392140, TA-VAGRA, DIST-BHARUCH (GUJ.)

E : sejalchemtech154@yahoo.com | MO: 98251 13329

Annexure-2

Solid/Hazardous Waste Generation-Disposal-Stock :

ETP Sludge & MEE Salt : (Category : 35.3)

Month	Opening Stock in MT	Generation in MT	Disposal to common TSDF in MT	Balance in MT
Oct'2025	234.114	58.000	0.000	292.114
Nov'2025	292.114	60.000	258.485	93.629
Dec'2025	93.629	35.000	114.728	13.901

Dist. Residue : (Category : 20.3)

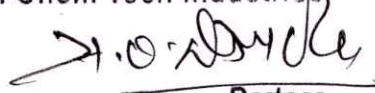
Period	Opening Stock in MT	Generation in MT	Disposal to CHWIF in MT	Balance in MT
Oct'2025	7.760	3.600	0.000	11.360
Nov'2025	11.360	3.700	9.050	6.010
Dec'2025	6.010	3.500	8.040	1.470

Spent Solvent : (Category : 20.2)

Period	Opening Stock in MT	Generation in MT	Send to Regd. Recycler in MT	Balance in MT
Oct'2025	20.730	4.300	0.000	25.030
Nov'2025	25.030	4.600	23.160	6.470
Dec'2025	6.470	4.800	0.000	11.270

Note : Disposal details of Haz. Waste during the month of Dec'2025 is attached herewith.

For Sejal Chem Tech Industries


Partner



Sejal Chem ¹⁷⁵ Tech Industries

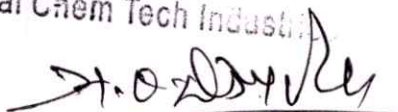
PLOT NO. C-154, G.I.D.C. INDUSTRIAL ESTATE, SAYKHA-392140, TA-VAGRA, DIST-BHARUCH (GUJ.)
E : sejalchemtech154@yahoo.com | MO: 98251 13329

Hazardous Waste disposal details during the month of Dec'2025 :

Sr. No.	Name of Haz. Waste	Category No.	Manifest No.	Qty. sent in MT	Name of Facility
1.	ETP Sludge & MEE Salt	35.3	3150390	16.570	BEIL Infrastructure Ltd.
2.			3150598	17.628	BEIL Infrastructure Ltd.
3.			3157917	15.130	BEIL Infrastructure Ltd.
4.			3159557	17.230	BEIL Infrastructure Ltd.
5.			3160471	16.250	BEIL Infrastructure Ltd.
6.			3160503	15.380	BEIL Infrastructure Ltd.
7.			3161130	16.540	BEIL Infrastructure Ltd.
Total Disposal during Dec'2025 in MT :				114.728	

Sr. No.	Name of Haz. Waste	Category No.	Manifest No.	Qty. sent in MT	Name of Facility
1.	Distillation Residue	20.3	3161613	8.040	Geo Cleaner LLP (Pre-processing site)
Total Disposal during Dec'2025 in MT :				8.040	

For Sejal Chem Tech Industries


Partner



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Gujarat Pollution Control Board

C-1/119/3, GIDC, Phase-II, Narmadanagar, BHARUCH-392 015. Phone : (02642) 246333
Email : ro-gpcb-bhar@gujarat.gov.in Web site : www.gpcb.gujarat.gov.in

BY Speed Post

SHOW CAUSE NOTICE


WHEREAS you Sejal Chem Tech Industries are having industrial plant located at, Plot No. C-154, GIDC Estate Saykha, TAL: Vagra, DIST: Bharuch – 392160.

AND WHEREAS, the board officer had visited unit on dated 18/12/2025 and following non-compliance were observed:-

- Unit has not provided flow meter on inlet of ETP, MEE feed, MEE condensate, RO permeate.
- At the time of the inspection hazardous waste storage area was found to be almost full.

NOW THEREFORE, in exercise of the powers vested with this Board Under Section 33-A of the Water (Prevention and Control of Pollution) Act-1974, notice is hereby served on you, to show cause notice within 15 days from the date of receipt of this show cause notice in view of the non-compliance observed above and why legal action should not be initiated as per the provision of the Acts.

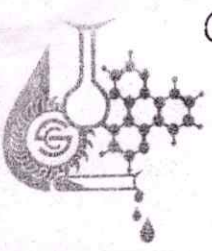
For and on behalf of
GUJARAT POLLUTION CONTROL BOARD


(K.N.VAGHAMSHI)
REGIONAL OFFICER, BHARUCH.

DT. 03/01/2026

Outward No. GPCB/RO-BRCH/ID-75544/8239

To,
Sejal Chem Tech Industries
Plot No. C-154, GIDC Estate Saykha,
TAL: Vagra, DIST: Bharuch – 392160.



OLC

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ANNEXURE - R4

Sejal Chem Tech Industries

PLOT NO. C-154, G.I.D.C. INDUSTRIAL ESTATE, SAYKHA-392140, TA-VAGRA, DIST-BHARUCH (GUJ.)
MO: 98251 13329

DT-13/06/25

TO,

શ્રી આઈસીઆઈ
સરકાર (ફોનિક)

વિષય: - CETA ફોનિક સેવા સંસ્થાના
દાખલા બાબત.

● પ્રતિબંધી કોલેક્ટ પ્રજાપતિ સર

અંગ્રેજી વિષયના અનુસંધાન જણાવ્યાં

કે અમારી કંપની નામ સેજલ સેવા સંસ્થાના ફોનિક
પ્લોટ નં - C-154 ની આખી CETA સેવા સંસ્થાના
ઉ. નંબરના કમરવાળું સેવા સંસ્થાના શીટ નામી અમારી

બાજુના પ્લોટ નં - 155 માં આવેલું. અરજી પર આધાર

● પદો આપ્યા છેવાળા બાજુના પ્લોટમાં હાલું બધું
કમરવાળું પાછી સેક્ટરું થયું છે. તો આ બાબતની

નોંધ લઈ સુચનાક કાર્યવાહી કરવાની થી.

આ સાથે સેજલ કોપી CETA Saykha નાં

પદો આપેલ છે.



[Signature]

Received Post
Date: 13/06/25

Registry Branch
GIDC Bharuch

Sejal Chem Tech Industries*

Plot No. C-154, G.I.D.C. Industrial Estate,

Saykha-392140, Ta. Vagra, Dist. Bharuch (Gujarat)

Mo.: 98251 13329

Date: 17/06/2025

To,

G.I.D.C

Bharuch (Drainage)

Subject: Regarding overflowing of CETP drainage chamber

Respected Shailesh Prajapati Sir,

With reference to the above subject, it is respectfully submitted that there is one in CETP chamber located near our company Sejal Chem tech Industries, Plot No. C-154. Out of that chamber some coloured effluent is returning and flows towards plot No. 155 beside our company. Furthermore, due to rainfall, a substantial quantity of coloured water has been accumulated in the said adjoining plot. Therefore, kindly take immediate action of the issue and initiate necessary remedial action at the earliest.

A copy of this application has also been submitted to the CETP shykha for necessary action.

Sejal Chem Tech Industries